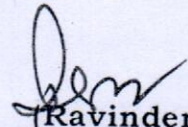


CIRCULAR

In compliance of the directions of the Ld. Principal District & Sessions Judge (HQs), Delhi, a copy of letter no. 3967-3979/DHC/Gaz/G-2/SC-Judgment/2024 dated 03.07.2024 **alongwith the copy of Judgment dated 07.05.2024 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 2411/2024 (Arising out of SLP (Crl.) No. 3033 of 2024), titled "Child in Conflict with Law through his mother Vs. The State of Karnataka and another"** received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. delhidistrictcourts.nic.in.

Therefore, it is requested to kindly peruse the abovesaid judgment from the official website for kind information & necessary compliance of the said Judgment.



(Ravinder Bedi)

Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Tis Hazari Courts, Delhi

No. 39784-904 / Genl.(C)/HCS/THC/2024

Dated, Delhi the _____

Copy to : -

08 JUL 2024

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. Dealing Assistant for uploading the same on Centralized Website through LAYERS.



Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Tis Hazari Courts, Delhi

3967-3979

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. _____/DHC/Gaz/G-2/SC-Judgment/2024

Dated: 03, July, 2024.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
11. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub: Judgment dated 07.05.2024 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 2411/2024 (Arising out of SLP (Crl.) No.3033 of 2024) titled "Child in Conflict with Law through his mother vs The state of Karnataka and another" regarding.

Sir/ Madam,

I am directed to request you to kindly download the judgment dated 07.05.2024 passed by Hon'ble Supreme court of India in Criminal Appeal No. 2411 of 2024 [Arising out of Special Leave Petition (Crl.) no. 3033 of 2024] titled "Child in Conflict with law through his mother vs. The State of Karnataka & Anr." from the official website of Hon'ble Supreme Court of India, and circulate the same amongst all the Judicial Officers working under your respective control for information and necessary compliance.

Yours faithfully,

(Surender Pal)
Deputy Registrar (Gazette-IB)
For Registrar General.